

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 2122
TO BE ANSWERED ON 01.01.2018**

Engineering Colleges

†2122. SHRI NATUBHAI GOMANBHAI PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the students have to take admission in engineering colleges in the other States due to lower number of Government engineering colleges in the country;
- (b) if so, whether the students have to take admission in private colleges due to shortage of Government colleges;
- (c) whether the private colleges charge hefty fees and lump sum considerable amount for admissions and if so, whether the Government proposes to open Government colleges in all the States;
- (d) whether any engineering colleges are proposed to be set up in the country and if so, the details thereof including priority areas like tribal areas identified for the same, State/UT-wise including Dadra and Nagar Haveli; and
- (e) if so, the time by when these are likely to be set up and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) to (e): The decision to open a Government Engineering College lies with the respective State Governments. Accordingly, the number of Government engineering colleges varies from State to State. However, with the opening of adequate number of IITs and NITs, the needs of meritorious students of all the States are adequately served. For other students, there are private engineering colleges which are approved and monitored by the AICTE, including the fees that they charge. The All India Council for Technical Education (AICTE) had constituted a Committee under the Chairmanship of Justice B.N. Srikrishna, former Judge of Hon'ble Supreme Court to recommend the fee to be charged by private technical institutes in the country. The Committee has recommended maximum limit of tuition and development fee to be charged by these institutions. Further all the State/ U.T. Governments have been directed to comply with the recommendations of the Fee Committee. Those who do not comply with directions are likely to face legal implications.
